

Central Administrative Tribunal
Principal Bench: New Delhi

2

OA-3134/2001

New Delhi this the 23rd day of November, 2001

Hon'ble Shri V.K. Majotra, Member (A)
Hon'ble Shri Kuldip Singh, Member (J)

1. Ashok Warrier,
S/o TVK Warrier,
R/o A-53, Allahabad Bank CGHS.,
Mayur Kunj,
Delhi-110096.
2. Saikat Sen Sharma
S/o M.K. Sharma
R/o 44-C, Pocket-A/10,
Kohinoor Apartments,
Kalkaji Extension,
New Delhi-110019.
3. M.R. Quareshi,
S/o Shri M. Zakaria,
R/o 165, J-Extension, Lakshmi Nagar,
Delhi-110092.
4. Anil Kumar
S/o Shri M.C. Sood,
R/o 24, LIG, RPS Colony,
Khanpur, Bus Depot,
New Delhi-110062.

-Applicants

(By Advocate: Shri K.N. Balgopal)

Versus

1. Union of India
through Secretary
Ministry of External Affairs,
South Block,
New Delhi.
2. The Secretary,
Department of Expenditure,
North Block, New Delhi.
3. The Secretary,
Ministry of Personnel & Public Grievances
& Pension, North Block,
New Delhi.

-Respondents

ORDER (Oral)

By Shri V.K. Majotra, Member (A)

Heard Shri K.N. Balgopal, learned counsel of
the applicants.



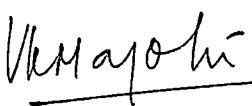
2. Learned counsel of the applicants stated that the applicants, four in number, are Section Officers in the Ministry of External Affairs appointed on the basis of Limited Departmental Examination 1989 and have been assigned seniority of 1st July, 1989. Drawing our attention to Annexure A-1 dated 3.9.2001, he stated that 69 Section Officers have been accorded in-situ promotion to the post of Under Secretary. However, the applicants have been left out and not accorded in-situ promotion till now despite they have made representations to Respondent No.1 vide Annexure A-2(Colly) which have remained un replied.

3. In our view, interest of justice will be duly met, if the OA is disposed of at the admission stage itself even without issuance of notices to the respondents, directing them to dispose of the representations of the applicants by passing a reasoned and speaking order within a period of two months from the date of communication of this order. We order so accordingly.

4. A copy of this OA be also sent to respondents to treat it as a supplementary to the representations of the applicants.

5. The OA is disposed of in the above terms. No costs.


(Kuldip Singh)
Member (J)


(V.K. Majotra)
Member (A)

cc.

OA. 31 Sub
MASSYTO
S B DB

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

ORIGINAL APPLICATION NO.

SHRI/SMT. *A. Ashok, Warrier and others* APPLICANT

VERSUS

..... *Union of India and others* RESPONDENT

This application has been submitted to the Tribunal by Shri/Smt. *K. N. Belegopal* under Section 19 of the Administrative Tribunal Act, 1985 and the same has been scrutinised with reference to the points mentioned in the Administrative Tribunal Act, 1985 and Procedure Rules, 1988.

The applicant has also filed a Misc. Application(s) regarding (a) jurisdiction (b) joining (c) condonation of delay and/or (d) Petition for Transfer. MA U/R 6 of CAT Procedure Rules, 1987.

The application has been found in order and may be listed in Court for admission/orders.

S.O. (Listing)

AS
13/11/01

D.R. (J)

JOINT REGISTRAR

COURT NO.

DATE (5/11/2001)

<SBDB>

*Kindly may be
listed on 25/11/2001 13/11
M 23. 11/2001
13/11 be used
25/11*